

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/216(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	BALARAM SINGH CHAUHAN VS SIMPLEX INFRASTRUCTURES LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Snehasish Shen, Adv.] For the Corporate Debtor

Mr. Sumit Biswas, Adv.] For Official Liquidator

Mr. Altamash Alim, Adv.]

Mr. Arijit Mukherjee, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. Ld. Counsel for the Corporate Debtor undertakes to get the dues cleared within a period of two weeks. At request, time is allowed to make the payment and get the matter settled.
3. Therefore, list this matter for reporting settlement **on 26.02.2024**. Failing which an appropriate order will be passed as per merit. It is also made clear that no further adjournment will be granted in this matter.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**